# GOVERNMENT OF INDIA MINISTRY OFPETROLEUM AND NATURAL GAS RAJYA SABHA

## **QUESTION NO09.11.2010**

### ANSWERED ON

# RECONSTITUTION OF BLACKLISTED DISTRIBUTORSHIPS UNDER MDG.

113 Dr. Janardhan Waghmare

Will the Minister of COALCOALCOALCOALCOALPETROLEUM AND NATURAL GAS be pleased to state :-

- (a) whether the distributorship booked and penalized under Marketing Discipline Guidelines (MDG) during the last three to five years are allowed to be reconstituted;
- (b) if so, whether after reconstitution of such distributorship, the offences committed by them are treated as null and void without any impact;
- (c) if not, the reasons for permitting such distributorship to be reconstituted;
- (d) by when the provisions for permission of reconstitution be incorporated with suitable clause of non penalty under MDG; and
- (e) if not, the reasons therefor?

### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS

(SHRI JITIN PRASADA)

(a) to (e): Reconstitution of distributorship is allowed in cases found suitable as per reconstitution policy i.e. death of the proprietor/partner, permanent disability, induction of new partner because of old age, resignation of existing partner etc. There is no restriction for reconstitution on account of a distributorship being booked under Marketing Discipline Guidelines (MDG). The MDG imposed on the distributorship will continue to be considered for all purposes including the collection of penalty and consequent actions. Further, a distributor which has been terminated under MDG is not allowed to be revived through the process of reconstitution.